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| 3. | Controller of Stores, Southern Railway, Madras. | Dehradun   |
| 4. | P & A.O. Ministr of Home Affairs, New Delhi.    | 2. Senior Divisional Electrical Engineer (R.S.) S.E. Railway, Tatanagar. |

*Complaints regarding Carbon Paper received from:—*

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|----|----------------------------|--|
| 1. | Forest Research Institute, | 3. Additional Chief Mechanical Engineer (W), Eastern Railway, Carriage & Wagon Workshop, Liluah. |
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**STATEMENT**

Complaints regarding Miscellaneous items received from	Name of the items
1. O/C Western command Stationery Depot. Meerut Cantt.	Exercise books, Envelopes, SE. 7A, & 8A.
2. Post Master General, Ambala	Sealing Wax.
3. Controller of Stores, N.E.F. Railway, Gauhati	Note sheet Blocks.
4. Deputy Secretary, Ministry of Transport & Civil Aviation, New Delhi	File Boards.
5. Superintendent, Postal Stores Depot, Jaipur.	Ink Violet for Rubber Stamp.

**Committee on Uniform Tariff for Central Power Station**

- \*21. SHRI SRIBALLAV PANIGRAHI:  
SHRI YASHWANTRAO  
GADAKH PATIL:

Will the Minister of ENERGY be pleased to state:

(a) whether Union Government have set up a Committee to study the question of uniform tariff for all the Central Power Sta-

tions including nuclear, hydro and thermal; and

(b) if so, the names of the members and the terms of reference of the Committee?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) Yes, Sir.

(b) The composition and terms of reference of the committee are given in the Statement given below.

**STATEMENT**

*The composition and terms of reference of the Committee are as follows:-*

*Composition*

- |      |  |     |          |
|------|--|-----|----------|
| (i)  | Shri V.B. Eswaran<br>Executive Director<br>Society for Promotion of<br>Wasteland Development | ... | Chairman |
| (ii) | Shri Bahadur Chand<br>Chairman<br>Central Electricity Authority                              | ... | Member   |

(iii)	Shri S.L. Kati Chairman Nuclear Power Board	...	Member
(iv)	Dr. Vijay L. Kelkar Chairman Bureau of Industrial Costs and Prices	...	Member
(iv)	Shri M. P. Narayanan Chairman Neyveli Lignite Corporation	...	Member
(vi)	Shri B.R. Oberoi Chairman & Managing Director National Hydro-electric Power Corporation	...	Member
(vii)	Shri M. L. Shishoo Chairman & Managing Director National Thermal Power Corporation	...	Member
(viii)	Dr. Uddesh Kohli Adviser (Energy) Planning Commission	...	Member
(ix)	Shri N .V. Krishnan Member-Secretary Advisory Board on Energy	...	Member
(x)	Dr. N. Tata Rao Chairman Andhra Pradesh State Electricity Board	...	Member
(xi)	Shri K.C. Mahajan Chairman Himachal Pradesh State Electricity Board	...	Member
(xii)	Shri B. Vijayaraghavan Chairman Tamil Nadu Electricity Board	...	Member
(xiii)	Shri A. K. Sah Chairman Uttar Pradesh State Electricity Board	...	.. Member
(xiv)	Shri N. K. Sambamurti Former Chairman Central Electricity Authority	...	Member
(xv)	Joint Secretary (Finance) Department of Power		Member-Secretary

**Terms of Reference :**

- (a) To examine the practicability of evolving a uniform tariff which can be extended to all Central sector generation projects (thermal, hydro, nuclear, gas-based, and lignite) and transmission facilities for the country as a whole;
- (b) To recommend the modalities and the basis for fixation of a uniform tariff by the power generation organisations in the Central Sector; and

- (c) To suggest changes, if any, in the present arrangements for allocation of power from Central power stations, in the context of a uniform tariff.

### **Irregular Electricity Bills by Delhi Electric Supply Undertaking**

\*22 SHRI KAMAL NATH: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that the Delhi Electric Supply Undertaking is not serving electricity bills to the consumers regularly as a result of which the consumers are put to great hardship in paying when the Bill is served for accumulated period; and

(b) if so, the remedial steps being taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b) According to DESU, electricity bills are normally sent once in two months in the case of domestic connections and monthly in the case of power consumers. In 7 out of the 22 Distribution Districts, bills for 4 months consumption are being sent to clear the back-log. Any cases of delayed billing are looked into by DESU for taking remedial action, and the facility of payment in instalments is extended where bills for a period of 4 months or more are sent. To improve its consumer services, DESU is strengthening its Distribution Districts, and is installing its own computer system, with terminals in all District Offices, to replace manual billing operations.

### **Violation of Drug (Price Control) Order**

\*23. SHRI R. P. DAS:  
SHRI GADADHAR SAHA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether in the light of the recent Supreme Court judgement, Government are going to prosecute some leading drug

companies which had violated the provisions of Drug (Price Control) Order, 1979;

(b) if so, by what time; and

(c) the names of the leading manufacturers to be prosecuted?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (c). In the judgement referred to in the Question, Supreme Court upheld various prices of drugs fixed by the Government. Action as per due process of law is being taken wherever necessary.

### **Special Body for Public Interest Litigation**

\*24. SHRI KRISHNA SINGH. Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a special body is proposed to be set up for undertaking and promoting public interest litigation,

(b) if so, the details thereof; and

(c) the time by which such a body will be constituted?

THE MINISTER OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF LAW AND JUSTICE (SHRI P. SHIV SHANKER): (a) There is no such proposal with the Government.

(b) and (c). Do not arise.

### **Increase in prices of Truck and Bus Tyres**

\*25. SHRI D. N. REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the truck and bus tyres are being sold at increased price by the tyre manufacturers; and